

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 146
145(ND)/2012

IN THE MATTER OF:

SBPL Infrastructure Ltd. & ors.	Applicant/Petitioner
Vs.		
M/s. DLF SBPL Developers Pvt. Ltd. & Ors.	Respondent

SECTION:

Under Section 397-398

Order delivered on 21.01.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Mr. Dhruv Dewan, Ms. Harshita Choubey, Mr. Anant Jaiswal, Ms. Kritika Sachdeva, Advs.

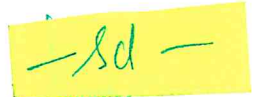
ORDER

CA-2205(PB)/2019:-

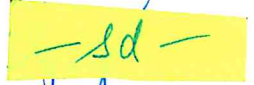
Since, it is an application filed by the applicant seeking minutes book, books of accounts and certain other documents from the respondents, further respondents having stated that they have already provided documents, in case any of the documents required to be given to him which are relevant to adjudicate this case, they would cooperate with the applicant in providing those documents, therefore, we believe that this application need not remain pending, therefore, we hereby dispose of this application on the submission made by the

respondent side counsel namely Mr. Dhruv Dewan stating that they would provide information as mentioned in this application. As to availability issue in between the parties that will be looked at the time of final hearing. Accordingly, this application is hereby disposed of.

Main case be fixed for 17.03.2020.



**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**



**(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)**

21.01.2020
Aarti Makker